

for leave to introduce a Bill to provide for the better supervision and more effective administration of Hindu public religious endowments and for matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the better supervision and more effective administration of Hindu public religious endowments and for matters connected therewith."

The motion was adopted.

Shri A. K. Sen: I introduce the Bill.

12.56½ hrs.

KHUDA BAKSH ORIENTAL PUBLIC LIBRARY BILL*

The Minister of Education (Shri M. C. Chagla): I beg to move for leave to introduce a Bill to declare the Khuda Baksh Oriental Public Library at Patna to be an institution of national importance and to provide for its administration and certain other connected matters.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to declare the Khuda Baksh Oriental Public Library at Patna to be an institution of national importance and to provide for its administration and certain other connected matters."

The motion was adopted.

Shri M. C. Chagla: I introduce the Bill.

12.57 hrs.

ALIGARH MUSLIM UNIVERSITY (AMENDMENT) BILL*

The Minister of Education (Shri M. C. Chagla): I beg to move for

leave to introduce a Bill further to amend the Aligarh Muslim University Act, 1920.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Aligarh Muslim University Act, 1920".

The motion was adopted.

Shri M. C. Chagla: I introduce the Bill.

12.57½ hrs.

STATEMENT RE: ALIGARH MUSLIM UNIVERSITY (AMENDMENT) ORDINANCE

The Minister of Education (Shri M. C. Chagla): I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Aligarh Muslim University (Amendment) Ordinance, 1965, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

12.58 hrs.

PAYMENT OF BONUS BILL*

The Minister of Labour and Employment (Shri D. Sanjivayya): I beg to move for leave to introduce a Bill to provide for the payment of bonus to persons employed in certain establishments and for matters connected therewith.

Shri S. M. Banerjee (Kanpur): I oppose the Bill at the introduction stage itself. You will remember that the six members of the Bonus Commission who represent the entire working class of the country and the Government representatives made unanimous recommendations. Only one member, who represented the employers, gave a report of dissent. I am sorry that Government has taken note only of

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[Shri D. Sanjivayya]

the Note of Dissent, and hence this Bill is going to harm the workers.

I agree that certain portions of the Bill like payment of 4 per cent bonus may do good to some classes of workers.

Mr. Speaker: Merits cannot be gone into at this stage.

Shri S. M. Banerjee: I oppose the Bill, and request the hon. Minister to withdraw it. I suggest that the Bill should be sent out for eliciting public opinion.

13 hrs.

Mr. Speaker: Has the Minister got anything to say?

Shri D. Sanjivayya: No, Sir.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the payment of bonus to persons employed in certain establishments and for matters connected therewith."

The motion was adopted.

Shri D. Sanjivayya: Sir, I introduce the Bill.

13.01 hrs.

STATEMENT RE: PAYMENT OF BONUS ORDINANCE

The Minister of Labour and Employment (Shri D. Sanjivayya): Sir, I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Payment of Bonus Ordinance, 1965, as required under rule 71 (1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

13.02 hrs.

MOTION RE: INDO-PAKISTAN AGREEMENT ON GUJARAT—WEST PAKISTAN

Mr. Speaker: The Prime Minister

Shri U. M. Trivedi (Mandsaur): On a point of order, . . .

Shri Hem Barua (Gauhati): Sir, . . .

Mr. Speaker: Even before the Prime Minister has moved the motion?

The Prime Minister.

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): Sir, I beg to move . . .

श्री हुकम चन्द कछवाय (देवास)
मैं इसके बारे में एक बात कहना चाहता हूँ

अध्यक्ष महोदय : जो प्रपोज करना है उसी को मौका दिया जा सकता है ।

श्री मधु लियये (मुंगेर) अध्यक्ष महोदय, इस पर मेरा प्रश्न है ।

अध्यक्ष महोदय : इस तरह से बीच में बोलना ठीक नहीं है । जब मैंने उन्हें बुलाया है तो उन्हें सुनने दिया जाये ।

Shri Lal Bahadur Shastri: Sir, I beg to move:

"That the statement laid on the Table of the House by me on the 16th August, 1965, on the Indo-Pakistan Agreement of June 1965 relating to Gujarat-West Pakistan border be taken into consideration."

श्री मधु लियये : मैंने पहले ही कहा है कि मुझे एक व्यवस्था का प्रश्न उठाना है . . .

अध्यक्ष महोदय : इस तरह से बीच में बोलना कौन सा कायदा है ?

Shri U. M. Trivedi: My point of order is this.